

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Tuesday 30<sup>th</sup> day of October Two Thousand And Eighteen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)  
THE HON'BLE MR. P. MADHAVAN, MEMBER (J)

M.A.310/536/2018  
in  
O.A./310/1250/2018  
&  
O.A./310/1250/2018

G. Munikrishnan,  
S/o. G.Munusamy,  
97, Pathapalayam Village,  
S.R. Kandigai Post,  
Gummidipoondi- 601 201.

.....Applicant in both M.A. & OA

(By Advocate : M/s. R. Rajesh Kumar)

VS.

1. The Chief General Manager,  
BSNL, Chennai Telephones,  
78, Purasaiwakkam High Road,  
Chennai- 600 010;
2. The General Manager (North),  
Chennai Telephones,  
Flower Bazaar Telephone Exchange Complex,  
Chennai;
3. The Accounts Officer, (P&A),  
North,  
Flower Bazaar Telephone Exchange Complex,  
Chennai.

... ..Respondents in both M.A. & OA

(By Advocate: Mr. P. R. Kumar)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. This OA is filed by the applicant seeking the following relief:-

"to direct the respondent to consider the representation of the applicant dated 09.07.2018 as per law and to pass a reasoned order with a time stipulated by the Tribunal."

2. It is submitted that the applicant had made Annexure-A/5 representation dated 09.07.2018 to the competent authority regarding the grant of pay and emoluments on par with his alleged junior one Sri C. Perumal, Staff No. 198101634. It is alleged that the applicant's grievance had not been redressed and hence this OA along with MA for condonation of delay.
3. We have considered the submissions made by the applicant. As the issue at this stage is only a consideration of the representation made by the applicant, we are of the view that this OA could be disposed of with a direction to the competent authority to consider Annexure-A/5 representation of the applicant dated 09.07.2018 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of copy of this order.
4. OA is disposed of in the above terms. MA for condonation of delay stands disposed of in the light of this order. No costs.

(P. MADHAVAN)  
MEMBER(J)

(R. RAMANUJAM)  
MEMBER(A)

asvs.

30.10.2018